The Maharashtra Contingency Fund Act, 1956

Act 46 of 1956

Keyword(s):
Contingency Fund, Maharashtra Contingency Fund
THE MAHARASHTRA CONTINGENCY FUND ACT

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BOMBAY ACT No. XLVI OF 1956.¹
[THE MAHARASHTRA CONTINGENCY FUND ACT.]

[Received the assent of the Governor on the 24th day of November 1956; assent first published in the Bombay Government Gazette, Part IV, on the 24th day of November 1956.]

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Mah. 30 of 1961.
"" "" 58 of 1975* (30-8-1975)†
"" "" 30 of 1976** (17-4-1976)†
"" "" 16 of 1977†† (14-2-1977)†
"" "" 6 of 1978 (21-5-1978)†
"" "" 5 of 1979 (31-3-1979)†
"" "" 4 of 1980*** (26-11-1979)†
"" "" 15 of 1980.

An Act to provide for the establishment and maintenance of a Contingency Fund in the [State of Maharashtra].

WHEREAS it is expedient to provide for the establishment and maintenance of a Contingency Fund in the [State of Maharashtra];

AND WHEREAS the Legislature of the State, by clause (2) of Article 267 and clause (2) of Article 283 of the Constitution of India, has been empowered by law to establish and maintain such Fund; It is hereby enacted in the Seventh Year of the Republic of India as follows:—

1. This Act may be called [the Maharashtra Contingency Fund Act].

2. There shall be established a Contingency Fund in the nature of an imprest Establishment entitled the [Contingency Fund of the State of Maharashtra], into which shall be paid from and out of the Consolidated Fund of the [State of Maharashtra] [a sum of forty crores of rupees].

3. The Contingency Fund of the State shall be held on behalf of the Governor by Custody of the Secretary to the [Government of Maharashtra] in the Finance Department, and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the State Legislature under appropriations made by law.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1956, Part V, page 352.
* These words were substituted for the words “State of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
† These words were substituted for the words and figures “the Bombay Contingency Fund [Act, 1956]” by Mah. 15 of 1980, Schedule.
†† These words were substituted for the words “Contingency Fund of the State” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
** These words were substituted for the words “a sum of twenty-five crores of rupees” by Mah. 5 of 1979, s. 2.
*** These words were substituted for the words “Government of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
* Maharashtra Ordinance No. VIII of 1975 was repealed by Mah. 58 of 1975, s. 3.
† This indicates the date of commencement of Act.
** For the words “a sum of twelve crores of rupees”, the words “a sum of fifty crores of rupees” were substituted by Maharashtra Ordinance No. IV of 1976. This Ordinance was repealed by Mah. 30 of 1976, s. 3. This Act was in force upto and inclusive of 11th August 1976 and then expired. [vide Mah. 30 of 1976, s. 1(f)] and hence amendments are not incorporated.
†† Maharashtra Ordinance No. I of 1977 was repealed by Mah. 16 of 1977, s. 3.
*** For the words “a sum of forty crores of rupees” the words “a sum of fifty-five crores of rupees” were substituted by Maharashtra Ordinance No. X of 1979. This Ordinance was repealed by Mah. 4 of 1980, section 3. This Act was in force upto and inclusive of the 31st March 1980, and then expired [vide Mah. 4 of 1980, section 1(f)] and hence amendments are not incorporated.
4. For the purposes of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into, and withdrawals of moneys from, the Contingency Fund of the State.

5. The Bombay Contingency Fund Act, 1950, and any law corresponding to the Bombay provisions of this Act in force immediately before the 1st day of November 1956 XI of in any territory which after that date forms part of the new *State of Bombay shall 1950. stand repealed.

* The words “State of Bombay” shall stand unmodified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.